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NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.69/Chd/Hry/2017

Narindra & Narindra Steel Corporation

...Petitioner/Operational Creditor

Vs.

M/s Isolux Corsan India

Engineering & Construction Pvt.Ltd.

...Respondent/Corporate Debtor

Present:

Mr. Vikas Jain, Advocate along with Mr.Ankur Bali, Advocate

for petitioner/operational creditor.

Mr. Abhishek Bansal, Advocate, for respondent/corporate

debtor.

Affidavit of service has been filed. Track report shows that the

same was served upon the respondent on 19.09.2017 and another set on

20.09.2017. Three track reports are attached. Copy of email sending copy of

notice sent to the corporate debtor is also attached at Annexure-1. Mr.

Abhishek Bansal, Advocate filed Memo of Appearance and seeks time to file

objections.

The matter is adjourned to 05.10.2017 for arguments. Reply /

objections, if any be filed at least one day before the date fixed with copy

advance to the counsel opposite. It is made clear that no request for further

adjournment shall be entertained.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

September 27, 2017